
Giriraj Singh Gurjar Vs State Of Madhya Pradesh And Others

Miscellaneous Criminal Case No. 17947 Of 2020

Court: Madhya Pradesh High Court (Gwalior Bench)

Date of Decision: June 18, 2020

Acts Referred:

Code Of Criminal Procedure, 1973 " Section 41, 173(1), 482#Indian Penal Code, 1860 " Section 34, 294, 307, 452

Hon'ble Judges: G. S.Ahluwalia, J

Bench: Single Bench

Advocate: A. S. Chauhan, C.P. Singh

Final Decision: Disposed Of

Judgement

Sections,Imprisonment,Fine

341 of IPC,1 month's R.I.,-

323/34 of IPC,3 month's R.I., "Rs.500/- each with default

stipulation

324/34 of IPC,3 month's R.I., "Rs.1000/- each with default

stipulation

302/34 of IPC,Life imprisonment, "Rs.2000/- each with default

stipulation